

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-21/2008(Pt.)/5301/A.

From :- Shri Saptarshi Garg,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Budi Habung, Registrar,
Registrar, Gauhati High Court, Itanagar Permanent Bench,
Arunachal Pradesh.

Dated Guwahati, th 27 July, 2022.

Sub:- Earned Leave.

Ref:- Your letter No.HC(IB)11/2010/Admn./3294-96, dated 20.07.2022

Sir,

With reference to the above, I am directed to inform you that your prayer for **conversion of unavailed joining time into earned leave account, has not been accepted**, as you do not fulfill the conditions of Rule No. 6 of CCS (JOINING TIME RULES), 1979.

Yours faithfully,

sd/-

JT.REGISTRAR (VIGILANCE)

Memo NO.HC.VII-21/2008/5302/A, dated , 27-07-2022

Copy to:

1. The Project Manager, Gauhati High Court.


JT.REGISTRAR (VIGILANCE)